

## HIGH COURT OF DELHI: NEW DELHI

### INSTITUTION, DISPOSAL AND PENDENCY OF COMMERCIAL CASES DURING THE MONTH OF APRIL, 2022

1	2	3	4	5	6	7
<b>(A) COMMERCIAL APPELLATE DIVISION</b>	PENDENCY AS ON 01.04.22	INSTITUTION	DISPOSAL	PENDENCY AS ON 30.04.22	AVERAGE NO. OF DAYS IN DISPOSAL OF CASES	AVERAGE NO. OF HEARINGS IN DISPOSAL OF CASES
<b>CATEGORIES OF CASES</b>						
REGULAR FIRST APPEALS(OS)(COMM)	64	1	0	65		
FIRST APPEALS FROM ORDERS(OS)(COMM)	421	25	16	430	572	10
EXECUTION FIRST APPEALS(OS)(COMM)	11	0	1	10	631	17
EFA (COMM)	0	0	0	0		
RFA (COMM)	25	11	11	25	72	2
FAO (COMM)	111	13	6	118	218	5

<b>(B) COMMERCIAL DIVISION</b>	PENDENCY AS ON 01.04.22	INSTITUTION	DISPOSAL	PENDENCY AS ON 30.04.22	AVERAGE NO. OF DAYS IN DISPOSAL OF CASES	AVERAGE NO. OF HEARINGS IN DISPOSAL OF CASES
<b>CATEGORIES OF CASES</b>						
CIVIL SUITS (COMM)	2937	84	80	2941	807	16
ORIGINAL MISC. PET. (I) (COMM)	261	37	66	232	376	9
ORIGINAL MISC. PET. (T) (COMM)	73	13	8	78	336	7
ORIGINAL MISC. PET. (J) (COMM)	0	0	0	0		
ORIGINAL MISC. PET. (E) (COMM)	1	3	4	0	7	1
ORIGINAL MISC. PET. (COMM)	1896	45	41	1900	999	18
ORIGINAL MISC. PET. (ENF.) (COMM)	666	26	21	671	673	13
ORIGINAL MISC. PET. (EFA) (COMM)	37	0	1	36	1331	37
ARBITRATION APPEAL (COMM)	39	4	5	38	335	8
ORIGINAL MISC. PETITIONS (MISC.) (COMM)	31	15	18	28	129	4
COUNTER CLAIMS (COMM)	155	1	5	151	2115	
CIVIL SUITS (COMM) (INFRA)	2	0	0	2		
CIVIL ORIGINAL (COMM-IPD-TM)	820	178	16	982	87	3
CIVIL ORIGINAL (COMM-IPD-CR)	28	0	0	28		
CIVIL APPEAL (COMM-IPD-GI)	1	0	0	1		
CIVIL APPEAL (COMM-IPD-PAT)	46	7	2	51	102	2
CIVIL APPEAL (COMM-IPD-PV)	0	1	0	1		
CIVIL APPEAL (COMM-IPD-TM)	247	23	6	264	94	4
CIVIL APPEAL (COMM-IPD-CR)	1	0	0	1		
CIVIL ORIGINAL (COMM-IPD-PAT)	6	0	0	6		
CIVIL ORIGINAL (COMM-IPD-PV)	0	0	0	0		
CIVIL ORIGINAL (COMM-IPD-GI)	0	0	0	0		

Note 1 - Column No.6 represents the average of the total number of days between the day immediately after the registration of the case and the date of its disposal

Note 2 - Column No. 7 represents the average of actual number of days on which the case was heard from the date of its first hearing till the date of pronouncement of order / judgment

Note 3 - All the Hon'ble Judges hearing commercial cases have cases of other jurisdictions as well on their Roster.